

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 143

IA(I.B.C)/25 (CH)2020, IA(I.B.C)/689 (CH)2022
IA(I.B.C)/39 (CH)2023, IA(I.B.C)/40(CH)2023
IA(I.B.C)/41 (CH)2023, IA(I.B.C)/1297(CH)2023
IA(I.B.C)/1569 (CH)2023, IA(I.B.C)/2558(CH)2023
IA(I.B.C)/192(CH)2024, IA(I.B.C)/831 (CH)2024
IA(I.B.C)/580 (CH)2024
In

CP(IB) No. 152/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:-

Avon Cottex Pvt. Ltd.

...

Petitioner/Operational Creditor

Versus

Anandtex International Pvt. Ltd. ...

Respondent/Corporate Debtor

Under Section: 9, 60(5, 45 (1), 66(1). 44 (1) IBC 2016

Rule: R 11 NCLT

Order delivered on 12.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the IPE (Intervener) in
IA No.25/2022

: Mr. Rohit Khanna with Mr. Raghav
Kapoor, Advocates

For the RespondentNos.1
and 2 in IA No.689/2022
and Respondent Nos.2& 3
in IA No.25/2020

: Mr. Abhishek Anand, Advocate

For the Respondent
No.3(Bank of India) in IA
No.689/2022

: Mr. Vinish Singla, Advocate

For the Liquidator

: Mr. Anand Chhibbar, Senior Advocate
with Mr. Yashpal Gupta, Advocate & Ms.
Swati Vashisth, PCA

ORDER

This matter is taken up on special mentioning.

July 12, 2024
Mamta

**IA(I.B.C)/25 (CH)2020, IA(I.B.C)/689 (CH)2022, IA(I.B.C)/39 (CH)2023
IA(I.B.C)/40(CH)2023, IA(I.B.C)/41 (CH)2023, IA(I.B.C)/1297(CH)2023
IA(I.B.C)/1569 (CH)2023, IA(I.B.C)/831(CH)2024, IA(I.B.C)/580(CH)2024**

It is stated by learned counsels for the parties that the matter has been referred back by Hon'ble NCLAT vide order dated 08.04.2022 for consideration of the scheme propounded by the ex-management.

At the request of learned counsels for the parties, matter is now stand posted to 24.07.2024 in the supplementary list.

Let all IAs be listed on 24.07.2024 in the supplementary list.

IA(I.B.C)/2558(CH)2023

This application has been filed under Rule 11 of the NCLT, Rules 2016 for placing on record the 16th Progress Report from the period of 01.07.2023 to 30.09.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/2558(CH)2023 is disposed of accordingly.

IA(I.B.C)/192(CH)2024

This application has been filed under Rule 11 of the NCLT, Rules 2016 for placing on record the 17th Progress Report from the period of 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/192(CH)2024 is disposed of accordingly.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**